



\$~13

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 329/2023 & I.A. 9961/2023, I.A. 13671/2023

ASHIRVAD PIPES P LTD

.....Plaintiff

Through:

Mr. Sachin Gupta, Mr. Ajay Kumar,

Mr. Rohit Pradhan, Ms. Prashansa

Singh and Ms. Archana, Advocates

versus

MR BINDER GARG & ORS.

....Defendants

Through:

Mr. Prem Kandpal and Mr. Amrendra

Singh, Advocates for D-1, D-2 and D-

3

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 24.10.2024

%

- 1. In the written statement filed on behalf of the defendants no.1, 2 and 3, it has been specially averred that the defendants have only been dealing in original/genuine pipes and pipe fittings. It has been further stated that the defendants are ready to fully co-operate with authorities in respect of the FIR No.108 dated 18th May, 2023, registered at PS Pillu Khera (Punjab) against the defendant no.1.
- 2. Counsel for the defendants submits that the defendants shall not deal with any counterfeit/infringing products of the plaintiff. The aforesaid statement is taken record and the defendants shall be bound by the same.
- 3. Counsel for the plaintiff submits that the suit may be decreed in terms of the aforesaid statements.
- 4. Counsel for the defendants does not object to the same.
- 5. Accordingly, the present suit is decreed in terms of the aforesaid statements.





- 6. Let the decree sheet be drawn up.
- 7. The Registry is directed to issue a certificate of refund of 50% of the Court Fees in favour of the plaintiff, in terms of Section 16A of the Court-Fees Act, 1870 as applicable to Delhi.

AMIT BANSAL, J

OCTOBER 24, 2024/ds